The Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1957

Act 11 of 1957

Keyword(s):
Central Act Amendment, The Holdings (Stay of Execution Proceedings) Act, 1950

Proceedings) (Tamil Nadu Amendment)

1[TAMIL NADU] ACT No. XI of 1957.


(Received the ascent of the Governor on the 5th September 1957 first published in the Fort St. George Gazette Extraordinary on the 13th September 1957.)

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the transferred territories.

WHEREAS it is expedient further to amend the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), in its application to the transferred territories for the purpose hereinafter appearing;

Be it enacted in the Eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Holdings (Stay of Short title Execution Proceedings) (1[Tamil Nadu] Amendment) Act, and extent. 1957.

(2) It extends to the whole of the transferred territories.

2. In this Act, unless the context otherwise requires, Definition. the expression 'the transferred territories' shall mean the Kanyakumari district and the Shencottah taluk of the Tirunelveli district.

3. *In section 4 of the Holdings (Stay of Execution Amendment Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words "seven years and six months", the words "nine years and six months" shall be substituted. Act VIII of 1950.

1These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2For Statement of Objects, and Reasons, see Fort St. George Gazette, Part IV-A, Extraordinary, dated the 24th July 1957, page 37.

*Section 4 of the Travancore-Cochin Act VIII of 1950 had been amended from time to time substituting the words "eleven years and six months", "thirteen years and six months", "fifteen years and six months", "seventeen years and six months", and "nineteen years and six months" for the words "nine years and six months", "eleven years and six months", "thirteen years and six months", "fifteen years and six months", "seventeen years and six months", and "nineteen years and six months", respectively by Tamil Nadu Acts 10 of 1959, 25 of 1961, 13 of 1963, 17 of 1965 and 11 of 1967.

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**[TAMIL NADU] ACT No. 10 OF 1959.**


[Received the assent of the Governor on the 15th September 1959, first published in the Fort St. George Gazette Extraordinary on the 18th September 1959 (Bhadra 27, 1881).]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the transferred territories.

Whereas it is expedient further to amend the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), in its application to the transferred territories for the purpose hereinafter appearing;

Be it enacted in the Tenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) ([Tamil Nadu] Amendment) Act, 1959.

(2) It extends to the whole of the transferred territories.

2. In this Act, unless the context otherwise requires, the expression 'the transferred territories' shall mean the Kanyakumari district and the Shencottah taluk of the Tirunelveli district.

3. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words "nine years and six months", the words "* eleven years and six months" shall be substituted.

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1. These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2. For Statement of Objects and Reasons, See Fort St. George Gazette, dated the 26th August 1959, Part IV-A

* This period was subsequently extended from time to time by Tamil Nadu Acts 25 of 1961, 13 of 1963, 17 of 1965, 10 of 1967, 15 of 1969, 19 of 1971 and 25 of 1973. The last extension extending the period upto "twenty seven-years and six months" was made by Tamil Nadu Act 31 of 1975.
THE HOLDINGS (STAY OF EXECUTION PROCEEDINGS) (Tamil Nadu Amendment) ACT, 1961.

An Act further to amend the Holdings (Stay or Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

WHEREAS it is expedient further to amend the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), in its application to the Kanyakumari district for the purpose hereinafter appearing;

Be it enacted in the Twelfth Year of the Republic of India as follows:

1. (i) This Act may be called the Holdings (Stay of Short title) Execution Proceedings) (Tamil Nadu Amendment) Act, 1961.

(2) It extends to the whole of the Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words “seven years and six months”, the words “thirteen years and six months” shall be substituted.

1 These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.


*This period was subsequently extended from time to time by Tamil Nadu Acts 13 of 1963, 17 of 1965, 10 of 1967, 10 of 1969, 13 of 1971 and 25 of 1973. The last extension extending the period up to “twenty-seven years and six months” was made by Tamil Nadu Act 31 of 1975.


[Received the assent of the Governor on the 30th August 1963, first published in the Fort St. George Gazette on the 4th September 1963 (Bhadra 13, 1885).]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

Be it enacted by the Legislature of the [State of Tamil Nadu] in the Fourteenth year of the Republic of India as follows:

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) (1[Tamil Nadu] Amendment) Act, 1963.

(2) It extends to the whole of the Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words “thirteen years and six months”, the words “fifteen years and six months” shall be substituted.

1 These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 25th July 1963, Part IV—Section 3, page 76.

3 This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

* This period was subsequently extended from time to time by Tamil Nadu Acts 17 of 1965, 10 of 1967, 15 of 1969, 19 of 1971 and 25 of 1973. The last extension extending the period up to “twenty-seven years and six months” was made by Tamil Nadu Act 31 of 1975.
Tamil Nadu Act No. 17 of 1965

The Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1965.

[Received the assent of the Governor on the 2nd September 1965, first published in the Fort St. George Gazette on the 8th September 1965 (Bhadra 17, 1887).]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

Be it enacted by the Legislature of the State of Tamil Nadu in the Sixteenth Year of the Republic of India as follows:

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, and extent, 1965.

(2) It extends to the whole of Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VII of section 4, of 1950), for the words "fifteen years and six months", Travancore-Cochin Act VII the words **"seventeen years and six months"** shall be of 1950.

These words were substituted for the words "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 22nd July 1965, Part IV—T, page 66.

This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

The period "seventeen years and six months," was subsequently extended from time to time by Tamil Nadu Acts 10 of 1967; 15 of 1971 and 25 of 1973; and it was last extended to "twenty-one years and six months" by the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 31 of 1975).

[Received the assent of the Governor on the 9th August 1967, first published in the Fort, St. George Gazette on the 16th August 1967 (Sravana 25, 1889).]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

Be it enacted by the Legislature of the [State of Tamil Nadu] in the Eighteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) ([Tamil Nadu] Amendment) Act, 1967.

(2) It extends to the whole of the Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words "seventeen years and six months", the words "nineteen years and six months" shall be substituted.

These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

For Statement of Object and Reasons, see Fort St. George Gazette Extraordinary, dated the 4th July 1967, Part IV-Section 3, page 29.

This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

This period "nineteen years and six months" was subsequently extended by Tamil Nadu Acts 15 of 1969; 19 of 1971; 25 of 1973 and last extended to "twenty seven years and six months" by the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 31 of 1975).
Tamil Nadu Act No. 15 of 1969*

THE HOLDINGS (STAY OF EXECUTION PROCEEDINGS) ACT, 1969.

Received the assent of the Governor on the 10th September, 1969, first published in the Fort St. George Gazette Extraordinary, on the 18th September, 1969 (Bhadra 27, 1891).

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

Be it enacted by the Legislature of the State of Tamil Nadu in the Twentieth Year of the Republic of India as follows:

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1969.
   
   (2) It extends to the whole of the Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words "nineteen years and six months", the words "twenty-one years and six months" shall be substituted.

* For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 20th August 1969, Part IV—Section 3, page 222.

† This period of "twenty-one years and six months" was subsequently extended by Tamil Nadu Acts 19 of 1971 and 25 of 1973 and last extended to "twenty seven years and six months" by the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 31 of 1975).

[Received the assent of the Governor on the 11th August 1971, first published in the Tamil Nadu Government Gazette Extraordinary on the 19th August 1971 (Sravana 28, 1893).]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950 in its application to the Kanyakumari district.

Be it enacted by the Legislature of the State of Tamil Nadu in the Twenty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1971.

(2) It extends to the whole of the Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words "twenty-one years and six months", the words† "twenty-three years and six months" shall be substituted.

* For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 29th June 1971, Part IV—Section 3, page 404.

† For the words "twenty-three years and six months", the words "twenty-five years and six months" were substituted by the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1973 (Tamil Nadu Act 25 of 1973); and for the words "twenty-five years and six months", the words "twenty-seven years and six months" were again substituted by the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 31 of 1975).
Tamil Nadu Act No. 25 of 1973


[Received the assent of the Governor on the 2nd September 1973, first published in the Tamil Nadu Government Gazette Extraordinary on the 4th September 1973 [Avani 20, Piramathisa (2004—Tiruvalluvar Andu).]]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

Be it enacted by the Legislature of the State of Tamil Nadu in the Twenty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1973.

(2) It extends to the whole of the Kanyakumari district.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words “twenty-three years and six months”, the words “twenty-five years and six months” shall be substituted.

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1 For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 10th August 1973, Part IV—Section 3, Pages 256—257.

* For the words “twenty-five years and six months”, the words “twenty-seven years and six months” were substituted by section 2 of the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 31 of 1975).
THE HOLDINGS (STAY OF EXECUTION PROCEEDINGS) (TAMIL NADU AMENDMENT) ACT, 1975.

[Received the assent of the Governor on the 13th November 1975, first published in the Tamil Nadu Government Gazette Extraordinary on the 15th November 1975 (Aippasi 29, Itrachasa (2006-Tiruvalluvar Andu)).]

An Act further to amend the Holdings (Stay of Execution Proceedings) Act, 1950, in its application to the Kanyakumari district.

Be it enacted by the Legislature of the State of Tamil Nadu in the Twenty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Act, 1975.

(2) It extends to the whole of the Kanyakumari district.

(3) It shall be deemed to have come into force on the 17th September 1975.

2. In section 4 of the Holdings (Stay of Execution Proceedings) Act, 1950 (Travancore-Cochin Act VIII of 1950), for the words “twenty-five years and six months”, the words “twenty-seven years and six months” shall be substituted.

3. The Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Ordinance, 1975 (Tamil Nadu Ordinance 15 of 1975), is hereby repealed.

* For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 21st October 1975, Part IV—Section 1, Pages 210–211.